

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PHANTOM RESOURCES PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Phantom Resources Private Limited
2. Date of incorporation of corporate debtor	13 th April 2015
3. Authority under which corporate debtor is incorporated / registered	RoC Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74110MH2015PTC263467
5. Address of the registered office and principal office (if any) of corporate debtor	501, Aryston Centre, Juhu Tara Road opp. JW Marriot Hotel Mumbai Mumbai City MH 400049 IN
6. Insolvency commencement date in respect of corporate debtor	15 th July 2022 Order received by IRP on 20 th August 2022
7. Estimated date of closure of insolvency resolution process	16 th February 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Ajay Marathe IBBI Reg No IBBI/IPA-001/IP-P01262/2018-19/12170
9. Address and e-mail of the interim resolution professional, as registered with the Board	ajaym7@rediffmail.com 205 Sudama Yash Apartment, Off Kelkar Road, Dombivli (E) 421201
10. Address and e-mail to be used for correspondence with the interim resolution professional	Ajaym7@rediffmail.com 201 Aadhar Height Opposite Bhagshala Maidan Dombivli West 421202
11. Last date for submission of claims	3 rd September 2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web-link https://ibbi.gov.in/home/downloads Not Applicable



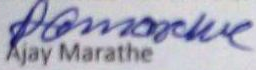
Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the Phantom Resources Private Limited on 15th July 2022.

The creditors of Phantom Resources Private Limited, are hereby called upon to submit their claims with proof on or before 3rd September 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. - NA

Submission of false or misleading proofs of claim shall attract penalties.


Ajay Marathe

Insolvency Professional

IBBI Registration Number IBBI/IPA-001/IP-P01262/2018-19/12170

Date: 22nd August 2022

Place: Dombivli

